## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal(AT)(Insolvency) No. 701 of 2018

## IN THE MATTER OF:

**KEC** International Ltd.

...Appellant

Vs

Logic Eastern India Pvt. Ltd.

....Respondent

**Present:** 

For Appellant:

Mr. Saurabh Jain, Mr. Piyush Joshi and Mr. Siddharth Jain, Advocates

## ORDER

**13.11.2018** Heard learned Counsel appearing on behalf of Appellant and being satisfied with the grounds, delay in preferring the appeal is condoned.

I.A. No. 1926 of 2018 stands disposed of.

Learned Counsel appearing on behalf of Appellant submits that subsequent to application filed by 'Financial Creditor' under Section 7 of Insolvency and Bankruptcy Code, 2016 (in short 'I&B Code'), Corporate Insolvency Resolution Process has been initiated against Respondent – Logic Eastern India Private Limited ('Corporate Debtor'). Therefore, impugned order dated 29th August, 2018, passed by the National Company Law Tribunal, New Delhi Bench in C.P. No. IB-12(ND)/2018 is of academic importance except paragraph-18 wherein certain observation has been made in respect of dispute of amount claimed before the Resolution Professional.

Learned Counsel for the Appellant is allowed to make necessary correction in the Cause title as 'Logic Eastern India Private through Interim Resolution Professional' in course of the day.

Let notice be issued on Interim Resolution Professional as to why appropriate modification and clarification of paragraph-18 of the impugned order dated 29<sup>th</sup> August, 2018 be not made.

Requisites along with process fee, if not filed, be filed by 14<sup>th</sup> November, 2018. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Post the case 'for admission' on 12th December, 2018.

[Justice S.J. Mukhopadhaya] Chairperson

[Justice Bansi Lal Bhat] Member (Judicial)

Akc/Gc